

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

OA.No.922 of 1992

(8)

Dated New Delhi, this 7th day of March, 1997.

HONBLE MR K. MUTHUKUMAR, MEMBER (A)  
HON'BLE DR A. VEDAVALLI, MEMBER (J)

Gurdass Ram  
S/o Shri Jagat Ram  
R/o 11C/1, Sant Garh (M.B.S. Nagar)  
NEW DELHI 110018.

... Applicant

By Advocate: Shri K. L. Bhandula

**versus**

1. Union of India, through  
Secretary to the Government  
of India, Ministry of  
Health & Family Welfare,  
Nirman Bhawan,  
NEW DELHI.

2. Department of Family Welfare,  
Ministry of Health &  
Family Welfare,  
Nirmal Bhawan  
NEW DELHI.

... Respondents

By Advocate: Shri P. H. Ramchandani

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The learned counsel for the applicant submits  
that the applicant has since been given the relief  
prayed for and, therefore, he wants to withdraw the  
application. Accordingly, this application is  
dismissed as withdrawn.

A. Vedavalli

(Dr A. Vedavalli)  
Member (J)

K. Muthukumar

(K. Muthukumar)  
Member (A)

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